

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25256/2018

(Arising out of impugned final judgment and order dated 24-01-2018 in REVP No. 3415/2016 passed by the National Consumers Disputes Redressal Commission, New Delhi)

ASHOK KUMAR

Appellant(s)

VERSUS

NEW INDIA ASSURANCE CO. LTD.

Respondent(s)

Date : 31-07-2023 This matter was called on for pronouncement of Judgment today.

For Appellant(s) Ms. Srishti Singh, AOR

For Respondent(s) Mr. J. P. Sheokand, Adv.
Mr. Mayank Dahiya, Adv.
Mr. Kuldeep Singh Kuchaliya, Adv.
Mr. Ajay Pal, AOR

Hon'ble Mr. Justice K. V. Viswanathan pronounced the reportable Judgment of the Bench comprising Hon'ble Mr. Justice J.K. Maheshwari and His Lordship.

Leave granted.

The appeal is allowed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file)